## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA 2126/2000

New Delhi, this the 13th day of November, 2001

Hon'ble Smt. Lakshmi Swaminathan, VIce-Chairman (J) Hon'ble Shri Govindan S.Tampi, Member (A)

Shri Islam S/o Shri Habibullaha R/o Jhuggi, Shakur Basti BRI.

Northern Railway Shakur Basti New Delhi.

...Applicant

(By Advocate Shri Surender Singh)

VERSUS

UNION OF INDIA : THROUGH

- The General Manager Northern Railway Hqrs. Baroda House, New Delhi.
- The Chief Bridge Engineer Northern Railway Baroda House New Delhi.
- 3. Dy. C.E. (Basti BR & I) Bridge Northern Railway Lajpat Nagar New Delhi.

...Respondents

(By Advocate Shri Rajender Khatter)

## ORDER (ORAL)

## By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

After hearing both the learned counsel for some time, Shri Surender Singh, learned counsel for the applicant seeks permission to withdraw the OA, as the same is somewhat vague.

2. OA is, therefore, dismissed as withdrawn with liberty to the applicant to proceed in the matter accordance with law. No costs.

(Govindan S.Tampi) Member (A)

(Smt. Lakshmi Swamina<del>than)</del> Vice-Chairman (J)

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